

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATHI BENCH

PRESENT: HON'BLE JANAB MOHAMMED AJMAL - MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.11.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 174/10/AMR/2019
NAME OF THE COMPANY	Bank Of India
NAME OF THE PETITIONER(S)	Ramana Sri Logistics Pvt Ltd
NAME OF THE RESPONDENT(S)	Bank Of India
UNDER SECTION	10 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Ravi Kumar	Adv Calicut CD	9963067404	Ravi Kumar

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Company Petition is admitted. Orders passed vide separate sheets.

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15/11/19
Member (Judicial)

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**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH AT HYDERABAD**

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CP (IB) No. 174/10/AMR/2019

**In the matter of section 10 of the Insolvency and Bankruptcy Code,
2016**

&

**IN THE MATTER OF M/S RAMANA SRI LOGISTICS PRIVATE
LIMITED**

Between

M/s Ramana Sri Logistics Private Limited
18-3-60/C, Road No. 2, Srihari Colony,
Santhi Nagar, Tirupati – 517 501,
Andhra Pradesh.

... **Petitioner**

And

Bank of India,
18-1-24/C, Vaishnavi Towers,
K T Road, Tirupathi – 517 501,
Chittoor District,
Andhra Pradesh.

... **Respondent**

Date of Order: 15.11.2019

CORAM:

Hon'ble Janab Mohammed Ajmal, Member Judicial

Appearance:

For the Petitioner: Mr. V. K. Sajith & Mr. V. Ravi Kumar, Advocates.

For the Respondent: Mr. V. Sethu Madhava Rao & Ms. V. Dyumani,
Advocates.

ORDER

This is a Petition under section 10 of the Insolvency and Bankruptcy Code, 2016 (the Code for short) seeking to initiate Corporate Insolvency Resolution Process (CIRP) for itself due to its default in payment of a financial debt.

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2. The Petitioner Company (CIN: U51503AP2009PTC063100) incorporated on 18.03.2009 was established to carry on the business *inter alia* of the public carriers, transporters and carriers of goods, passengers, merchandise, commodities and luggage of all kinds of descriptions in any part of India and/or abroad, on land, water, rail or road and air or by any means of conveyance whatsoever, in its own name or as an agent etc. In order to give effect to the objects of the Company it availed a cash credit facility of Rs. 50 Lakhs from Bank of India, Tirupathi Branch, the Respondent. It defaulted in repayment of the credit facility as early as March, 2017. Having been unable to clear the debt and committed a default, it came up with the present Petition seeking its own CIRP.
3. The Respondent bank in its counter submitted that the Petitioner has approached this authority to avoid action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI Act) and the recovery proceedings initiated in OA No. 675 of 2019 before the Debt Recovery Tribunal-II, Hyderabad. The Petitioner approached this authority with unclean hands. Thus, its prayer for initiation of CIRP cannot be granted.
4. Admittedly there is a default by the Petitioner (CD) in payment of a financial debt. It has enclosed along with the Petition a copy of the special resolution passed by the shareholders resolving to initiate CIRP. All the conditions mentioned in section 10 of the Code have been fulfilled. It is thus appropriate, that the Company Petition is admitted. Hence ordered.

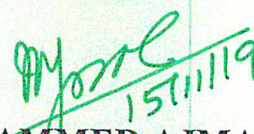
ORDER

- i. The Company Petition be and the same is admitted on contest.
- ii. The Corporate Insolvency Resolution Process of the respondent shall commence from this date and shall be completed within 180 days hence.
- iii. Mr. Pavan Kankani, (Registration No. IBBI/IPA-002/IP-N00368/2017-2018/11062), having office at F-45, First Floor, 5-9-

9/11/19
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1121, Agarwal Chambers, King Kothi, Hyderabad – 500 001. E-mail ID: ippavankankani@gmail.com is appointed as the Interim Resolution Professional. No disciplinary proceeding is pending/proposed against him as per the IBBI website.

- iv. He is directed to take charge of the Petitioner/Corporate Debtor's management forthwith and take necessary steps in furtherance of the CIRP in terms of Sections 13(2), 15, 17, 18 and 20 of Code and Rules made there under.
- v. Moratorium in respect of the respondent is hereby declared under Section 14 of the Code.
- vi. The Directors, Promoters or any other person(s) associated with the management of Petitioner/Corporate Debtor shall extend all assistance and cooperation to the IRP as stipulated under section 19 for effectively discharging his functions under the Code.
- vii. The Registry is directed to communicate the order to the Petitioner/Corporate Debtor and the Respondent/Financial Creditor forthwith.
- viii. The petitioner and the Registry are also directed to send the copy of this order to IRP for necessary compliance.


15/11/19
(MOHAMMED AJMAL)
MEMBER JUDICIAL